

CENTRAL ELECTRICITY REGULATORY COMMISSION
4th Floor, Chanderlok Building,36, Janpath, New Delhi- 110001
Ph: 23753942, Fax-23753923

Petition No. 447/TT/2020

Dated: 14.6.2021

To

Shri S.S. Raju
Senior General Manager (Commercial),
Power Grid Corporation of India Limited,
Saudamini, Plot No. 2,
Sector-29, Gurgaon-122001

Subject: Approval under Regulation 86 of the CERC (Conduct of Business) Regulations, 1999 and CERC (Terms and conditions of Tariff) Regulations, 2014 and CERC (Terms and conditions of Tariff) Regulations, 2019 for (i) truing up of transmission tariff for 2014-19 tariff block and (ii) determination of transmission tariff for 2019-24 tariff block for LILO of both circuits of Mundra UMPP–Limbdi 400 kV D/C line (triple snowbird) at Bachau Sub-station alongwith extension of 400 kV Bachau Sub-station under “Transmission System Strengthening associated with Mundra UMPP (Part-A)” in Western Region.

Sir,

With reference to the petition mentioned above, I am directed to request you to furnish the following information under Regulation 87(2) of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999, on an affidavit, with an advance copy to the respondents/ beneficiaries, latest by 2.7.2021:

- a) Submit legible copy of Auditor's Certificate.
- b) Submit IDC discharge statement in excel format.
- c) Submit Form-5, Form-12A and Form-13.
- d) Submit copy of Investment approval.

- i) Confirmation that no 'previously recognized liabilities' remain to be discharged beyond 2019-24 period

2. In case the above said information is not filed within the specified date, the petition shall be disposed on the basis of the information already on record.

Yours faithfully,

Sd/-
(Kamal Kishor)
Asstt. Chief (Legal)